

उसका उपयोग न करना चाहें तो मैं क्या कर सकता हूँ ?

(व्यवधान)

अध्यक्ष महोदय : मैंने रोका नहीं है। कल मीटिंग में इसको रख लीजिए। मैं सहमत हूँ। मैंने कब रोका है ? सरकार ने भी कभी मना नहीं किया है। हम सारे फैसले कानसेन्सस से करते हैं। जो कुछ आप लोग कहते हैं, वह हम करते हैं।

(व्यवधान)

अध्यक्ष महोदय : मैं आपको समझा नहीं सकता। आप बाद में समझ लें।

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12.05 hrs.

PAPERS LAID ON THE TABLE

Notifications under Foreigners Act, 1946 and Registrations of Foreigners Act, 1939 and All India Services Act, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) :

On behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 3A. of the Foreigners Act, 1946 :—

(i) The Foreigners (Exemption) Amendment Order, 1984 published in Notification No. S.O. 441(E) in Gazette of India dated the 13th June, 1984.

(ii) S.O. 449(E) published in Gazette of India dated the 16th June, 1984 rescinding the Foreigners (Exemption) Order, 1957.

(2) A copy each of the following Notifications (Hindi and English versions) under section 6 of the Registration of Foreigners Act, 1939 :—

(i) The Registration of Foreigners (Exemption) Amendment Order, 1984 published in Notification No S.O. 442(E) in Gazette of India dated the 13th June, 1984.

(ii) The Registration of Foreigners (Exemption) Second Amendment Order, 1984 published in Notification No. S.O. 450(E) in Gazette of India dated the 16th June, 1984.

[Placed in Library. See No. LT—8502/84]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :-

(i) The Indian Police Service (Pay) Eighth Amendment Rules, 1984 published in Notification No. G.S.R. 786 in Gazette of India dated the 28th July, 1984.

(ii) The Indian Police Service (Fixation of cadre Strength) Eighth Amendment Regulations, 1984 published in Notification No. G.S.R. 787 in Gazette of India dated the 28th July, 1984.

[Placed in Library. See No. LT—8503/84]

Notifications under Customs Act, 1962 and Income Tax (Second Amendment) Rules, 1961

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : On behalf of Shri Janardhana Poojary, I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English

versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 518 (E) and 519 (E) published in Gazette of India dated the 19th July, 1984 together with an explanatory memorandum regarding exemption to float glass required for the manufacture of side-door glass for use as original equipment in the manufacture of fuel efficient motor car of engine capacity not exceeding 1000cc in excess of the basic customs duty of 25 per cent ad valorem and from the whole of the additional duty of customs leviable thereon and auxiliary duty of customs in excess of 15 per cent ad valorem.

(ii) G.S.R. 526 (E) published in Gazette of India dated the 20th July, 1984 together with an explanatory memorandum making certain amendment to Notification No. 30/83 Customs dated the 1st March, 1983 so as to exclude Formic acid from the purview of this notification so as to enhance the basic duty of customs on Formic acid to the statutory rate of 100 per cent ad valorem.

[Placed in Library. See No. LT—8504/84]

(2) A copy of the income-tax (Second Amendment) Rules, 1961. (Hindi and English versions) published in Notification No. S.O. 527 (E) in Gazette of India dated the 24th July, 1984 under Section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT—8505/84]

PROF. K.K. TEWARY (Buxar) : A very strange situation has developed. An Hon. Member of this House, who is also the Law Minister Mr. Jagan Nath Kaushal, is facing a privilege motion in the Andhra Pradesh Assembly. You had, on an earlier occasion ruled that a Member of this House in the course of the discharge of his duties cannot be held guilty.

(Interruptions)

MR. SPEAKER : It is under my consideration.

12.06 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 31st July, 1984, agreed without any amendment to the Electricity (Supply) Amendment Bill 1984, which was passed by the Lok Sabha at its Scitting held on the 23rd July, 1984.”

श्री हेमवती नन्दन बहुगुणा (गढ़वाल) : अध्यक्ष महोदय, हरियाणा, राजस्थान और उत्तर प्रदेश में ड्राउट हो गया है...

अध्यक्ष महोदय : उसमें यह भी तय हुआ था ।

श्री हेमवती नन्दन बहुगुणा : वहां पर ड्राउट हो गया है, नहरों में पानी नहीं है, ट्यूबवैलों में बिजली नहीं है । इसमें आप क्या तय करवा रहे हैं ? घान की फसल नहीं बोई गई है ।

अध्यक्ष महोदय : आप अपने नुमायंदे से पूछ लीजिए । इस पर भी बहस हो रही है ।

श्री हेमवती नन्दन बहुगुणा : बहस तो बाद में होगी । आप सरकार से कहें कि वह ट्यूबवैलों की बिजली फौरन चालू करवा दे ।

(व्यवधान)